

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 195 of 2021 (SZ).

IN THE MATTER OF:-

J. Jagan Kumar .

..APPLICANT.

Versus

The Secretary Minor Irrigation Department, Bengaluru &  
Ors . ..RESPONDENTS.

Next Date 31/03/2022.

INDEX

Sr.No	Description	Pages No.
1.	Action Taken Report on Behalf of Deputy Commissioner, Bangalore Urban District.	1-4
2.	<u>ANNEXURE - 9</u> True copy of report of Tehasildar, Bengaluru East Taluk on dated 30.03.2022	5

New Delhi  
Date 30/03/2022,

Filled By :-

  
(Mr. DARPAN KM Adv.)

Advocate for the Respondent No. 1  
Kar/1053/2009.

Office K-6, LGF, Lajpat Nagar-3,

New Delhi - 110024

Mob. 9899125060/9968638862

**OFFICE OF THE DEPUTY COMMISSIONER,  
BANGALORE URBAN DISTRICT, BANGALORE**

**ACTION TAKEN REPORT**

**Sub:** Action taken report based on the directions of the Joint Committee, to be submitted before the Hon'ble National Green Tribunal (South Zone) in respect of O.A No. 195/2021.

\*\*\*\*\*

The Hon'ble National Green Tribunal, South Zone, Chennai, in its order dated: 07.03.2022 has passed the following order;

“ The registry is directed to communicate this order to the official respondents and also to the Deputy Commissioner/Collector, Commissioner, Bruhat Bengaluru Mahanagara Palike (BBMP), Chairman, Karnataka state Pollution Control Board (KSPCB), Principal Secretary for Environment, Additional Chief Secretary for Minor Irrigation Department and the Chief Secretary to Government by e-mail for their information and also to submit their independent report to this Tribunal regarding the action taken on the basis of the observations made by the Joint Committee appointed by this Tribunal to protect the water body from their side.”

During the Joint committee meeting held on 24.09.2021, a direction was given to the Assistant Director of Land Records (ADLR) to undertake a survey of the lake and



buffer zone and submit the details showing the boundary of Lake along with map including extent of Lake, developed area, vacant land and encroachments if any inside the lake bed as per Akarband. The Joint committee has also directed Minor Irrigation Department to take measures to remove/clear all the lake encroachments and provide fencing to the lake to prevent further encroachments.

In response to the above direction, ADLR has submitted the survey sketch of Yele Mallappa Shetty Lake, as per which the lake extent is 508 Acres 16 Guntas. As per the survey report, there has been encroachment of 21 Acres 04 Guntas (by both Govt and Private parties). Further, an extent of 11 Acres 05 Guntas encroached for public purposes such as National Highway 75, connecting roads, STP and Navy Training Centre. These are found to be in existence for several years now and used by public and an extent of 09 Acres 39 Guntas encroached by private parties for various purposes such as agriculture, plantation, mud filled up, layout formation etc., these private encroachments will evicted/removed following due process of law.

During the said Joint Committee dated: 21.10.2021, a direction was also given to the ADLR to report about the recent survey & physical observations and about the encroached the lake area. In response to the said direction ADLR in his report mentioned that the survey clearly identifies the encroachments by the private parties in the lake area. An extent of 09 Acres 39 Guntas encroached by private parties for various purposes such as agriculture, plantation, mud filled up, layout formation etc. These private encroachments will be evicted/removed following due process of law. Further, as regards encroachment in the buffer zone, the Committee has recommended to identify the

encroachments by the private parties jointly by BBMP and Gram Panchayath authorities in their respective jurisdiction and to submit the details.

The above report of the ADLR has been already submitted to the Hon'ble NGT on 21.10.2021 as per Annexure-IV.

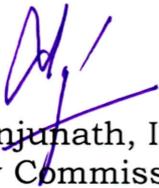
Further, as per the directions of the Hon'ble NGT, report of the Tahasildar, Bengaluru East Taluk dated: 30.03.2022 is obtained. The sketch submitted by the ADLR is already submitted before the Hon'ble NGT as per the Annexure-IV. As per the present report of the Tahsildar, Bengaluru East Taluk, notice has been issued to all the encroachers, based on the Annexure-IV, U/s 94 and 104 of the Karnataka Land Revenue Act 1964. As per the report of the Tahasildar the eviction is under process. Against the encroachers, Tahasildar, Bengaluru East Taluk had filed the complaint before the Hon'ble Land Grabbing Prevention Court in LGC No. 466/2021, 467/2021, 468/2021, 469/2021, 470/2021, 471/2021, 472/2021, 473/2021, 474/2021, 475/2021, 476/2021, 477/2021, 478/2021, 479/2021, 480/2021, 481/2021, 482/2021 and the said cases are pending for the enquiry. Further, with respect of the Sy.No. 12 of Avalalli Village, W.P No. 6461/2017 is pending before the Hon'ble High Court and the said cases pending for consideration. The report of the Tahasildar, Bengaluru East Taluk is enclosed as Annexure-IX.

Further, as per the direction of the Hon'ble NGT dated: 07.03.2022, intimation has been issued to the concerned authorities to submit their further report directly to the Hon'ble NGT.



Hence, I submit this report before the Hon'ble National  
Green Tribunal (South Zone), Chennai for kind consideration.

Place: Bangalore  
Date: 30.03.2022

  
J.Manjunath, I.A.S  
Deputy Commissioner,  
Bangalore Urban District  
Bengaluru.



ANNEXURE-IX

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ತಹಶೀಲ್ದಾರರವರ ಕಾರ್ಯಾಲಯ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರಂ. ಬೆಂಗಳೂರು

ನಂ: ಎಲ್‌ಎನ್‌ಡಿ(ಬಿ)ಸಿಆರ್/224/18-19

ದಿನಾಂಕ: 20/03/2022

ರವರಿಗೆ,

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,

ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

ಬೆಂಗಳೂರು

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಎಲೆಮಲ್ಲಪ್ಪಶೆಟ್ಟಿ ಕೆರೆಯ ಅಂಗಳವನ್ನು ಒತ್ತುವರಿ ಮಾಡಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸುವ ವಿಚಾರದ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ: 1. ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ನ್ಯಾಯಾಧಿಕರಣ, ದಕ್ಷಿಣ ವಲಯ, ಚೆನ್ನೈ ರವರ ಪ್ರಕರಣ ಸಂಖ್ಯೆ:ಬಿ.ಎ.195/2021.
2. ಕರ್ನಾಟಕ ಭೂ ಕಬಳಿಕೆ ನಿಷೇಧ ವಿಶೇಷ ನ್ಯಾಯಾಲಯ ಪ್ರಕರಣದ ಸಂಖ್ಯೆ :ಎಲ್‌ಜಿಸಿ466/2021, 467/2021,468/2021, 469/2021, 470/2021, 471/2021, 472/2021, 473/2021, 474/2021, 475/2021, 476/2021, 477/2021, 478/2021, 479/2021, 480/2021, 481/2021, 482/2021.
3. ಮಾನ್ಯ ಸದನ ಸಮಿತಿಯ ಸೂಚನೆಯಂತೆ, ಆಯುಕ್ತರು, ಭೂ ಮಾಪನ ಕಂದಾಯ ವ್ಯವಸ್ಥೆ ಮತ್ತು ಭೂ ದಾಖಲೆಗಳ ಇಲಾಖೆ ರವರ ಪ್ರಕರಣ ಸಂಖ್ಯೆ:ಎಸ್‌ಎಸ್‌ಎಲ್‌ಆರ್/ಇಎಸ್‌ಟಿ/ಇಡಿ/ಜಿಸಿ-025/2015-16 ರಂತೆ ತಯಾರಿಸಿರುವ ನಕ್ಷೆ.
4. ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಮಹದೇವಪುರ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಕೆಎಸ್‌ಪಿಸಿಬಿ/ಆರ್‌ಓ-ಎಂಡಿಪಿ/21-22/1412, ದಿ:02-03-2022.

\*\*\*\*\*

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಹಿರಂಡಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 95 ಮತ್ತು 96, ಮೇಡಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 63, ಆವಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 57 ಮತ್ತು 12, ವೀರೇನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 29, ಕುರುಡುಸೊಣ್ಣೇನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 2 ರ ಜಮೀನುಗಳಲ್ಲಿನ ಎಲೆಮಲ್ಲಪ್ಪಶೆಟ್ಟಿ ಕೆರೆಯ ಅಂಗಳದ ಒತ್ತುವರಿ ವಿಚಾರವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ನ್ಯಾಯಾಧಿಕರಣ, ದಕ್ಷಿಣ ವಲಯ ರವರ ಉಲ್ಲೇಖ (1) ರ ದೈನಿಕ ಆದೇಶದ ದಿನಾಂಕ:07-01-2022 ಮತ್ತು 07-03-2022 ರಂತೆ ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ರವರ ಕಛೇರಿಯ ತಾಲ್ಲೂಕು ಮೋಜಿನಿದಾರರು ನಕ್ಷೆ ಮತ್ತು ವರದಿ ತಯಾರಿಸಿ ಬರ್ಫಾರ್ ರೋನ್ ಹಾಗೂ ಕೆರೆಯ ಒತ್ತುವರಿ ವಿಸ್ತೀರ್ಣವನ್ನು ಗುರುತಿಸಿರುತ್ತಾರೆ ಸದರಿ ವರದಿ ನಕ್ಷೆಯಂತೆ ಒತ್ತುವರಿ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಸದರಿ ಒತ್ತುವರಿದಾರರ ವಿರುದ್ಧ ಕ್ರಮ ಕೈಗೊಳ್ಳುವ ವಿಚಾರದಲ್ಲಿ ಉಲ್ಲೇಖ (1) ರಂತೆ ಮಾನ್ಯ ನ್ಯಾಯಾಧಿಕರಣದಲ್ಲಿ ಪ್ರಕರಣವು ವಿಚಾರಣಾ ಹಂತದಲ್ಲಿ ಬಾಕಿ ಇದ್ದು ಹಾಗೂ ಆವಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 12 ರ ವಿಚಾರದಲ್ಲಿ ಉಚ್ಚನ್ಯಾಯಾಲಯದಲ್ಲಿ ಡಬ್ಲ್ಯೂ.ಪಿ:6461/2017 ರಂತೆ ಪ್ರಕರಣವು ವಿಚಾರಣಾ ಹಂತದಲ್ಲಿ ಬಾಕಿ ಇರುತ್ತದೆ, ಹಾಗೂ ಉಲ್ಲೇಖ (2) ರಂತೆ ಕರ್ನಾಟಕ ಭೂ ಕಬಳಿಕೆ ನಿಷೇಧ ವಿಶೇಷ ನ್ಯಾಯಾಲಯ ಪ್ರಕರಣದ ಸಂಖ್ಯೆ :ಎಲ್‌ಜಿಸಿ466/2021, 467/2021,468/2021, 469/2021, 470/2021, 471/2021, 472/2021, 473/2021, 474/2021, 475/2021, 476/2021, 477/2021, 478/2021, 479/2021, 480/2021, 481/2021, 482/2021. ರಂತೆ ಪ್ರಕರಣವು ವಿಚಾರಣಾ ಹಂತದಲ್ಲಿ ಬಾಕಿ ಇರುತ್ತದೆ.

ಸದರಿ ಮೇಲ್ಕಂಡ ವಿವಿಧ ನ್ಯಾಯಾಲಯಗಳಲ್ಲಿ ಪ್ರಕರಣಗಳೂ ವಿಚಾರಣಾ ಹಂತದಲ್ಲಿ ಬಾಕಿ ಇರುವುದರಿಂದ ಹಾಗೂ ಮೇಲ್ಕಂಡ ಸ.ನಂ.ಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಎಲೆಮಲ್ಲಪ್ಪಶೆಟ್ಟಿ ಕೆರೆಯ ಅಂಗಳದ ಬರ್ಫಾರ್‌ಜೋನ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವಿವಿಧ ರೀತಿಯಲ್ಲಿ ಒತ್ತುವರಿಯಾಗಿರುವುದು ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ರವರ ಕಛೇರಿಯ ತಾಲ್ಲೂಕು ಮೋಜಿನಿದಾರರು ನೀಡಿರುವ ನಕ್ಷೆಯಂತೆ ಕಂಡುಬಂದಿದ್ದು, ಈಗಾಗಲೇ ಕೆಲವು ಒತ್ತುವರಿಯನ್ನು ತೆರವುಗೊಳಿಸಲಾಗಿದ್ದು, ಉಳಿಕೆ ಒತ್ತುವರಿಯನ್ನು ತೆರವುಗೊಳಿಸಲು ಸಂಬಂಧಪಟ್ಟ ಒತ್ತುವರಿದಾರರಿಗೆ ಈ ಪ್ರಾಧಿಕಾರದಿಂದ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 94 ಮತ್ತು 104 ರಡಿ ನೋಟಿಸ್‌ನ್ನು ಜಾರಿಗೊಳಿಸಲಾಗಿದ್ದು, ಹಂತ ಹಂತವಾಗಿ ನಿಯಮಾನುಸಾರ ತೆರವುಗೊಳಿಸಲಾಗುವುದು ಎಂಬ ಅಂಶವನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ತಹಶೀಲ್ದಾರ್,

ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ. ಆರ್. ಪುರಂ